


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 01.12.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.123/BB/ 2017	-	For hearing	Rule-6 of IB	Ajay Bhandari Vs Pearson Education Services Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1)	SHRISHAIL NAVALGUND 9844068780	Applicant / Petitioner	 KAR 195/2013

**ORDER**

Counsel for Petitioner is present. Today also he filed memorandum of documents in the registry. Counsel reported that, he has complied the objections raised by the registry. Perused office note of the Registry. Notice to go to Corporate Debtor at the first instance before admission. Issue notice to Corporate Debtor. Registry to prepare notice on Corporate Debtor and Counsel for Petitioner is directed to collect the notice from the registry and to serve it on Corporate Debtor. List it on 18/12/2017.

  
**Member (T)**

  
**Member (J)**